

(2) Statement giving reasons for the delay in laying and for not laying simultaneously the Hindi version of the Report mentioned at ].(i) above. [Placed in Library. See No. LT-745/SO for (i), (ii) and (2) above]

The Bombay Land Requisition (Gujarat Amendment) Ordinance, 1979 (Gujarat Ordinance No. 9 of 1979)

RAO BIRENDRA SINGH: Sir, I also beg to lay on the table a copy (in Hindi) of the Bombay Land Requisition (Gujarat Amendment) Ordinance, 1979 (Gujarat Ordinance No. 9 of 1979). [Placed in Library. See No. LT-588/80].

**Notification of the Ministry of Agriculture (Department of Agriculture and Cooperation).**

RAO BIRENDRA SINGH: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture and Cooperation) Notification G.S.R. 16(E) dated the 24th January, 1980. [Placed in Library. See No. LT-746/80].

Ordinance issued under sub-clause (a) of clause (2) of Article 213 of the Constitution and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA-RAM KESRI): Sir, on behalf of Shri B. Shankaranand, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 17th February, 1980, issued by the President in relation to the State of Bihar:—

(i) The Bihar Sanskrit Education Board Ordinance, 1980 (Bihar Ordinance No. 33 of 1980).

(ii) The Bihar Board of Madrasa Education Ordinance, 1980 (Bihar Ordinance No. 34 of 1980).

(iii) The Bihar Children Ordinance, 1980 (Bihar Ordinance No. 45 of 1980). [Placed in Library See No. LT-730/80 for (i) to (iii)].

II (1) A copy each (in Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Bihar:—

(i) The Bihar Rajya Vishwavi-dyalaya (Sanshodhan) Adhyadesh, 1980.

(ii) The Bihar Antar-Vishwavi-dyalaya Board Adhyadesh, 1980.

(iii) The Bihar Vishwavidyalaya Seva Ayog (Sanshodhan) Adhyadesh, 1980.

(iv) The Patna Vishwavidyalaya (Sanshodhi aur Vidhimanyakari). Adhyadesh 1980.

(2) A statement (in English and Hindi) giving reasons for not laying simultaneously the English versions of the Ordinances mentioned at (1) (i) to (iv) above. [Placed in Library. See No. LT-73/80 for (1) (i) to (iv) and (2) above].

**Accounts (1978-79) of the Indian Institute of technology Delhi**

SHRI SITARAM KESRI: Sir, on behalf of Shri B. Shankaranand, I also beg to lay on the Table a copy of the Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1973-79 and the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the document. [Placed in Library. See No. LT-729/80].